

ITEM NO.91 REGISTRAR COURT. 2 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 294/2016
GHAZIABAD DEVELOPMENT AUTHORITY Appellant(s)
VERSUS
COMMISSIONER OF INCOME TAX, GHAZIABAD AND ORS. Respondent(s)
(with appln. (s) for directions)
WITH
C.A. No. 295/2016
(With (With appln.(s) for directions and appln.(s) for directions
and)

Date : 24/08/2016 These appeals were called on for hearing today.
For Appellant(s) Ms. Punya Garg,Adv.
Mr. Sunil Kumar Jain,Adv.

For Respondent(s) Ms./Mr. Atanu Saikia,Adv.
Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant has failed to file the spare
copies despite opportunities hence NLPA could not be issued.
However, I am inclined to grant four more weeks time subject to the
condition that he takes steps and deposits a sum of Rs. 1000/- in
the Supreme Court Employees Mutual Welfare Fund as cost. If the
above conditions are not satisfied, list the matter before the
Honble Judge in Chambers for non-prosecution. If steps are taken,
issue notice.
List again on 4.10. 2016.

(M V RAMESH)
Registrar

MG